



2026:AHC:45451

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3096 of 2026

Beni Madhav Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Daya Shankar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Daya Shankar Srivastava, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner superannuated from the post of Senior Assistant on 31.07.2022, however, he has not been reimbursed the medical claim of Rs. 4492/- and 3100/- in terms of Rule 17 of the U.P. Government Employee (Medical Attendance) Rules, 2011. According to the writ petitioner his service book has not been provided to the writ petitioner and the writ petitioner had earlier approached this Court while filing Writ-A No. 10648 of 2025 seeking relief with regard to payment of medical claim for different amount.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication by third respondent, Executive Engineer, Irrigation Division-I, Irrigation Colony Govindpur, Prayagraj.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Executive Engineer, Irrigation Division-I, Irrigation Colony Govindpur, Prayagraj by **13.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of six weeks and also provide a copy of the service book subject to the completion of formalities in that regard.

February 27, 2026
Rajesh

(Vikas Budhwar,J.)